HIGH COURT OF JAMMU AND KASHMIR AT SRINAGAR (Office of the Registrar General)

Subject:Providing of Financial Assistance to the Advocates practicing in various courts in the UT of Ladakh and also to Munshis working with Advocates.

ORDER

NO.372 of 2021/RG/LP

Sanction is hereby accorded for release of Rs. 5500/- to each Advocate and Rs.4000/- to each Munshi of the Advocates working in various courts in UT of Ladakh through concerned Principal District & Sessions Judge, out of the balance relief fund provided last year by the LG's Office of UT of Ladakh on account of financial assistance to the advocates/munshis working in various courts in UT of Ladakh. The concerned Principal District Judge shall process and release the amount to the concerned Advocate/Munshis to the Advocates in accordance with the guidelines annexed herewith as **Annexures "A" & "B"** to this order.

By Order

(Jawad Ahmed) Registrar General

Dated: 03-06-2021

Dated: 03.06.2021

No. 19305-14/RG/LP

Copy forwarded to the:-

 Principal Secretary to Hon'ble the Chief Justice, High Court of J&K, Srinagar.

2. Secretary to Hon'ble Mr. Justice Ali Mohammad Magrey

3. Secretary to Hon'ble Mr. Justice Dhiraj Singh Thakur for information of Their Lordships.

4. Principal District and Sessions Judge Leh/Kargil.for information and compliance.

5. Director Finance, High Court of J&K, Main Wing, Srinagar

6. President, District Bar Association, Leh/Kargil.

.....for information and necessary action.

7. CPC e-Courts High Court of J&K, Jammu for uploading on the official website for information of all the concerned.

8. Incharge Library, High Court Wing Jammu/Srinagar for information and keeping the record of the same.

Registrar General

Annexure 'A'

Guidelines for providing financial assistance to the lawyers practicing in various Courts in the Union Territory of Ladakh

- 1. An advocate enrolled with J&K State Bar Council being in actual practice and who is in dire need of financial assistance because of grave financial hardship on account of lockdown due to the COVID-19 pandemic, may apply to concerned District Judge, as per the format annexed herewith, within one week from the date of issuance of the order by any available mode of communication.
- 2. The advocate must not have availed any COVID-19 related financial assistance/benefit from any Bar Association/Government or other public institution under any scheme during second wave of the COVID-19 pandemic.
- 3. The applications so received from advocates shall be scrutinized by a District Level Committee comprising the following:
 - i) Concerned Principal District Judge;
 - ii) Chief Judicial Magistrate;
 - iii) President/Secretary of local Bar Association;
- 4. The advocate(s), whose name is recommended by the above Committee for financial assistance to enable him/them to tide over the financial hardships owing to second wave of COVId-19 pandemic, shall be paid Rs. 5500/- each out of the balance amount of relief fund provided last year by the LG's Office of UT of Ladakh on account of financial assistance for lawyers/munshis of UT of Ladakh, who were affected by COVID-19 pandemic. This amount shall be paid to such advocate(s) through concerned Principal District Judge. On receipt of the recommendation from the aforesaid Committee, the concerned Principal District Judge shall raise demand to the Registrar General for release of funds out of the balance amount of relief fund provided last year for the purpose by the LG's office. On receipt of such demand, the Registrar General shall release the amount to the concerned Principal District Judge, subject to the availability of funds under the balance amount of relief fund provided last year by the LG's Office Ladakh.
- 5. After disbursing the amount to the concerned Advocate/Munshi, the Principal District Judge shall furnish the utilization certificate in respect of the funds, so released, to the office of the Registrar General.

Application Form for obtaining Financial Assistance by the Advocates working in various Courts in the Union Territory of Ladakh

	1)	Name of the applicant:
	2)	Father's name:
	3)	Address : Residential
		Office
	4)	E-mail ID & Phone No.:
	5)	Date of Birth:
	6)	Bar Council License No.:
	7)	Number of years in actual practice :
	8)	Bar Membership No. with name of Bar Association:
	9)	Number of cases filed/appeared in last 3 years:
	10)	Whether holding licence of Oath Commissioner/Public Noatry
	11)	Whether attached with some Senior advocate, if yes, detail thereof with monthly
		remunerations being received:
	12)	Any other source of income – If yes (Detail thereof):
	13)	Marital Status
	14)	Whether he/she has a spouse who is salaried or self employed - if yes details
		thereof:
	15)	Number of dependants:
	16)	Whether he/she is living with parents having regular income. If yes, details
		thereof
4	17)	Whether living in a rented premises, if yes, details thereof:
	18)	I.T. Returns for the preceding financial year, if any:
	19)	Bank Account details:
200	a)	Name of the Bank:
	b)	Name of the account holder as per the bank record:
j	c)	Account Number:
1	d)	Branch:
	e)	IFSC Code:
	d no	ndertake that the above information is true and correct to my personal knowledge thing material has been concealed therefrom, and I shall be liable for any legal for furnishing wrong information besides recovery the amount received.

Date: Place: **Applicant**

Annexure 'B'

Guidelines for providing financial assistance to the Munshis working with an advocate practicing in various Courts in the Union Territory of Ladakh

- 1. A Munshi working with an advocate who is enrolled with J&K State Bar Council and is in actual practice, and who is in dire need of financial assistance because of grave financial hardship on account of lockdown due to the COVID-19 pandemic, may apply to concerned District Judge, as per the format annexed herewith, within one week from the date of issuance of the order by any available mode of communication.
- The Munshi must not have availed any COVID-19 related financial assistance/benefit
 from any Bar Association/Government or other public institution under any scheme
 during second wave of the COVID-19 pandemic.
- 3. The application so received from Munshi working with any advocate in District Courts/Subordinate Courts shall be scrutinized by District Level Committee comprising the following:
 - i) Concerned Principal District Judge;
 - ii) . Chief Judicial Magistrate;
 - iii) President/Secretary of local Bar Association;
- 4. The munshi(s), whose name is recommended by the above Committee for financial assistance to enable him/them to tide over the financial hardships owing to second wave of COVId-19 pandemic, shall be paid Rs. 4000/- each out of the balance amount of relief fund provided last year by the LG's Office Ladakh on account of financial assistance for lawyers/munshis of UT of Ladakh, who were affected by COVID-19 pandemic. This amount shall be paid to such munshi(s) through concerned Principal District Judge. On receipt of the recommendation from the aforesaid Committee, the concerned Principal District Judge shall raise demand to the Registrar General for release of funds out of the balance amount of relief fund provided last year by the LG's office Ladakh. On receipt of such demand, the Registrar General shall release the amount to the concerned Principal District Judge subject to the availability of fund under the balance amount of relief fund provided last year by the LG's Office Ladakh.
- 5. After disbursing the amount to the concerned, Principal District Judge shall furnish the utilization certificate in respect of the fund to the office of the Registrar General.

Application Form for obtaining Financial Assistance by the Advocates working in various Courts in the Union Territory of Ladakh

	1)	Name of the applicant:
2	2)	Father's name:
3	3)	Address : Residential
		Office
4	4)	E-mail ID & Phone No.:
į	5)	Date of Birth:
6	5)	Bar Council License No.:
	7)	Number of years in actual practice :
8	3)	Bar Membership No. with name of Bar Association:
9	9)	Number of cases filed/appeared in last 3 years:
:	10)	Whether holding licence of Oath Commissioner/Public Noatry
:	11)	Whether attached with some Senior advocate, if yes, detail thereof with monthly
		remunerations being received:
	12)	Any other source of income – If yes (Detail thereof) :
	13)	Marital Status
	14)	Whether he/she has a spouse who is salaried or self employed – if yes details
		thereof:
	15)	Number of dependants:
	16)	Whether he/she is living with parents having regular income. If yes, details
		thereof
	17)	Whether living in a rented premises, if yes, details thereof:
	18)	I.T. Returns for the preceding financial year, if any:
	19)	Bank Account details:
	a)	Name of the Bank:
	b)	Name of the account holder as per the bank record:
7	c)	Account Number:
1	d)	Branch:
	e)	IFSC Code:
	l no	indertake that the above information is true and correct to my personal knowledge othing material has been concealed therefrom, and I shall be liable for any legal for furnishing wrong information besides recovery the amount received.

Date:

Applicant

Place: